
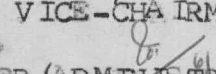


0-A-547/94

(A)

Serial No. of Order	Date of Order	Order with Signature
7	6.12.94	<p>The learned counsel for the Respondents Shri Ashok Mishra submits that the deputation period of the petitioner herein has been extended by one year and there is no plan to recall him to the <b>Parent Department</b> at present in view of Annexure-1 appended to the counter to Misc. Application. That being so the apprehension of the petitioner that he is likely to be reverted if he goes back to the Parent Department does not survive for the present.</p> <p>In view of this position Original Application along with Misc. Application 667/94 are disposed of. No order as to costs</p> <p style="text-align: center;">               VICE-CHAIRMAN                MEMBER (ADMINISTRATIVE)           </p> <div style="position: absolute; top: 130px; right: 100px; width: 300px;"> <p>Mr. Ashok Mishra has filed the Counter and appearance memo. copy of counter has been served.</p> <p>Mr. Rejoinder has been filed and copy has been served.</p> <p>M.A. 667/94 has been filed for appropriate copy placed in Flag-A.</p> <p>Arch. 21/11/94 Breh.</p> <p>A copy of Order dt. 22.11.94 may be given to both the Counsel.</p> <p>Arch. 2/12/94</p> <p>Received on 2.12.94 M.A. 667/94 S.O. (J) Received copy 2.12.94</p> <p>Counter to M.A. 667/94 has been filed in Flag-A. copy of counter has been served.</p> <p>Dr. Leaning.</p> <p>Arch. 5/12/94 Breh.</p> </div>